

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-133(PB)/2018

IN THE MATTER OF:

PCR Infratech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Amrapali Centurian Park Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Nikilesh R., Mr. Navdeep Jain,
Mr. Alok Kumar Pandey, Advs.

For the Respondent(s): Mr. Alok K. Aggarwal, Ms. Rati Tandon, Advs.

ORDER

Learned Counsel for the respondent requests for some time to file reply. Reply be filed before the next date of hearing with a copy in advance to the Counsel opposite.

List the matter on 19th April, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)